AUGUST 6, 1973 bys-elections to L. S. & 125 Assembly Seats (C.A.)

(b) the number and names of the roads which are likely to be converted into National Highways in the current year?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): (a) No decision about the roads to be taken over as new National Highways in the 5th Plan in any State, including Bihar, has been taken so far as the 5th Plan is still in the formulation stage. The Govt. of Bihar have, however, proposed the following State highways/District roads for being declared as National Highways during the Fifth Plan period.

S. No.	Route proposed		Approx. length in Kms.						
1.	Patna-Muzaffarpur-Sitamarhi-Sonbarsa	road			• . •	138			
2.	Mokameh-Farakka					251			
3.	Ranchi-Chaibasa-Orissa border					165			
4.	Ranchi-Gumla-Raidih upto M.P. border					128			
5.	Belhr-Sultanganj-Maheshkhunt- Pansalwa-Sobnersaganj- Pipra-Motipur-Pratapganj Road								
	TOTAL .					872			

Out of these the roads mentioned "लोक सभा के दस स्यानों मौर विजान सभामों at S. No. 1 and S. No. 3 are existing State Highways. The remaining roads are partly State Highways, partly Major District Roads and partly other District Roads. All these proposals will be considered along with similar proposals received from other States while finalising proposals for the Fifth Plan keeping in view the funds available for the purpose, the inter se priorities of these proposals on an all India basis, and the vacancies in the Lok Sabha and 29 criteria laid down for declaration of casual vacancies in the Legislative roads as National Highways.

laring any road as a National High- regarding the constituencies in which way in 1973-74 either in Bihar or in vacancies have occurred, the cause any other State

12.49 hrs.

OF URGENT PUBLIC IMPORTANCE holding the bye-elections for filling UNUSUAL DELAY IN HOLDING BYE-ELEC- the casual vacancies are as under :---TIONS TO 10 LOK SABHA AND 27

ASSEMBLY SEATS

ें भी मध लिमये (बांका) : श्रध्यक्ष महोदय' मै ब्रविलम्बनीय लोक महत्व के निम्न विषय की ग्रोग थिग्नि मती जी का ध्यान दिलाना हं भीर प्रायंशा करता हं कि वह इस बारे में एक वक्ताः दा।

के स्थानां के लिये उर-चुनाव कराने में मसाधारण विलम्ब''

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITI-RAJ SINGH CHAUDHARY): Mr. Speaker, Sir.

At present there are 10 casual Assemblies of the various States. A (b) There is no proposal for dec- statement containing the particulars of each vacancy and the date on which each vacancy occurred is laid on the Table of the House. The steps CALLING ATTENTION TO MATTER taken by the Election Commission for

LOK SABHA

Out of the 10 casual vacancies in the Lok Sabha, five are less than 4 months old and one less than 6 months old. The oldest of these six vacancies occurred in February, 1978 and the latest on 8th June, 1973.

There is an appeal pending in the Supreme Court regarding the election 12-Sangrur Parliamentary from Punjab in which Constituency in there is a casual vacancy and the bye-election cannot be held to fill this vacancy till the appeal is disposed of by the Court.

Section 21(2)(a)(ii) of the Representation of the People Act, 1950, requires that the electoral roll shall be revised in the prescribed manner by reference to the qualifying date for each bye-election to fill a casual vacancy in the House of the People or the Legislative Assembly of a State. The Election Commission has already taken action for the revision of the electoral rolls of all the constituencies in which casual vacancies have occurred. A period of 4 to 6 months is required for the purpose, depending upon whether the revision is summary or intensive. It is expected that it would be possible to revise the electoral rolls of all the parliamentary constituencies in which casual vacancies have occurred, before the end of November 1973. Tt is the experience of the Commission in the past that elections could not be held during the monsoon season when large parts of the country would be affected by floods The Commission hopes to be able to held the pending bye-elections after the monsoon is over, either towards the end of 1973, or the beginning of 1974

In regard to the remaining 4 vacancies, the Commission had proposed to hold the bye-elections in 12-Janjgir Parliamentary Constituency in Madhya Pradesh, 14-Sabarkantha Parliamentary Constituency in Gujarat and 20-Ramtek Parliamentary Constituency in Maharashtra early in 1973, but they could not be held on account of acute and widespread famine conditions in the constituencies, as a result of which large numbers of electors had migrated to other places, e.g., Relief Work Centres, in search of work. The Commission considers that in the absence of a

SRAVANA 15, 1895 (SAKA) bye-elections to 230 L. S. & Assembly Seats (C.A.)

large number of electors, it would not be possible to conduct fully representative free and fair elections and that they should, therefore, be postponed till the famine situation has abated and conditions have returned to normal. In regard to the vacancy in 5-Bijnor (SC) Parliamentary Constituency in Uttar Pradesh, it may be stated that the electoral rolls of its 5 constituent assembly constituencies had been under intensive revision with reference to 1st January, 1973 as the qualifying date. As soon as the climatic and other conditions become favourable, the Commission would make arrangements for holding the bye-election in this constituency.

STATE LEGISLATIVE ASSEMBLIES

Out of the 29 casual vacancies in various State Legislative Assemblies, it may be mentioned that 16 vacancies occurred in 1973 and some of them are quite recent. There are 6 vacancies in the Legislative Assembly of Uttar Pradesh to which a Generai Election is due to be held early in 1974, and it would be hardly worthwhile to hold bye-elections to fill these casual vacancies for the brief remaining period. There are 7 vacancies in the Legislative Assembly of Andhra Pradesh which is under suspension under article 356 of the Constitution, the State being under President's rule These casual vacancies will be filled by holding byeelections when there is an indication that President's rule in the State is about to be lifted. An election petition is pending regarding the election from 145-Asind Assembly Constituency in Rajasthan in which there is a casual vacancy and the bye-election could be held only after the election petition is disposed of. In regard to the bye-election in 105-Coimbatore West Assembly Constituency in Tamil Nadu, on account of severe power cut in the industrial establishments in the constituency, large numbers of workers were laid off and have returned to their homes outside the constituency and so the bye-election

A GUNIDOW BUD I TOL G THE WEG 231

Delay in holding AUGUST 6, 1973 by e-elections to L. S. & 232 Assembly Seats (C.A.)

[Nitiraj Singh Chaudhary].

muer of electors, 1 million

TESEDIALIVE ITCE AND IAL Annual States had to be postponed in order that it could be held at a time when workers returned to their place of ordinary residence. In the meantime, a casual vacancy has also occurred in 18-Coimbatore Parliamentary, Constituency of which 105-Coimbatore West is a part and a proposal has been received by the Commission for holding the bye-elections in both the ditions become favourable for hold-Parliamentary and assembly consti- ing the elections in a fully representuencies simultaneously as a measure tative free and fair manner.

31981 of administrative convenience, economy in expenditure etc.

The Election Commission has already taken action to revise the electoral rolls in respect of all the assembly constituencies in which byeelections could be held and the Commission would make arrangements for holding the bye-elections as soon as the climatic, economic and other con-

STATEMENT CONTAINING PARTICULARS REGARDING CASUAL VACANCIES IN THE LOK SABHA AND LEGISLATIVE ASSEMBLIES OF STATES.

State/Union Territor		No. of seats vacant		Cause of vacancy	Date on which vacancy occurred	Remarks if any
1		2	3	44.4	5	6
		HOUS	E OF THE PEOPLI	E (LOK SA	BHA)	
1. Gujarat	14	I	14—Sabarkantha	Death	22-9-72	
2. Madhya Pradesh	54	1	12—Janjgir	Death	12-8-72	
3. Maharashtra .	1	3	22—Ramtek	Death	19-8-72	
			6—Bombay Central	Resgn.	4-2-73	
			42—K ^a rad	Death	8-7-73	
4. Tamil Nadu .		I	18—Co imbatore	Death	31-5-73	
5. Uttar Pradesh	+	I	5—Bijnor (SC)	Death	26-9-72	
6. Punjab	3	1	12—Sangrur	Death	12-4-73	Appeal pending in Supre-
7. Bihar + +	s.	I	51—Khunti (ST)	- Void	26-4-73	me Cour
8. Pondicherry +	34	1	Pondicherry	Death	31-5-73	
		2	LEGISLATIVE ASSEM	ABLIES		
1. Andhra Pradesh		75	5—Jaggayyapet	Death	28-8-72	
		:	241—Luxettipet	Death	3-9-72	
			140—Chittoor	Death	13-10-72	
			84—Vuyyuru (SC)	Death	25-12-72	
		٠.	135—Kalahasti	Death	13-1-73	
		1	151—Rajampet	Resgn.	11-4-73	
		1	70—Gooty	Void	20-4-73	

233 (Deley in holding STAVANA 15, 1805 (SAKA) bye-elections to ,234 & Assembly Seats (C.A.)

-	6							
I		. 2	-3	4	5	6		
2. Assam		I	18Haflong	Death	18-7-73			
3. Bihar .		I	80Madhubani	Death	21-4-73			
4. Gujarat .		r		Death	7-12-72			
5. M adhya Paades h	•	4	-30Moow 96Jarhagaon 133Konta 78Lakhanpur	Resgn. Desth Void Desth	22-3-72 10-6-72 22-12-72 18-4-73			
5. Mahassahtra .		2	. 1-Sawantwadi 210-Sangola	Death Death	11-10-72 28-3-73			
7. Rajasthan		2	64-Bharatpur 145-Asind	Resgn. Resgn.	6-11-72 2-1-73	Election		
8. Uttar Pradesh		6	a6.—Amroha 153.—Charda (SC) 369.—Gokul 86.—Hardoi 355.—Firozabad 56.—Baheri	Death Death Death Death Death Death	16-4-72 10-5-72 26-1-73 18-3-73 20-5-73 13-7-73	pending.		
. West Bengal	2	3	75Chinsurah 150Belgachia 80Gaighata	Death Death Death	27-3-73 29-5-73 2-6-73			
. Tamil Nadu	2	1	105-Coimbatore Wset	Death	28-12-72			
. Mysore 2	2	I	195Sankeshwar	Death	3-4-73			

धी धड़ लिसपे : घ्रध्यक्ष महोदय, मैंने मंत्री महोदय से अ्यान देने के लिए इप्ललिए प्रार्थना की बी कि ब्रह सदन को इस बारे मे जानकारी दें । लेकिन यह पूरा व्यान सदन को गुमराह करने के लिए दिया गया है झौर उस मे इरानी ज्यादा गलनबयानी झौर झम-गतिया हैं कि उन का पर्दाफ़ाण करना बहुन खरुरी हो जाता है ।

मती महोदय ने उप-चुनाव कराने मे विलम्ब होने के तीन चार कारण बताबे है। उन्होंने एक कारण यह बताया है कि मतदाता सूची को तैयार करने में चार, पाच, छ महीने का समय लगेगा । दूसरा कारण उन्होंने मौसम की कठिनाइयां बताया है । तीसरा कारण उन्होंने यह बताया है कि सरकार पैसा बचाना चाहती ची । उन का कहना है कि जहां लोक सजा बौर उस के तहत विधान समा की सीट खाली होती है, तो पैसा बचाने के लिए मरकार इन्तखार करनी है, ताकि दोनों चुनाव एक-माथ हों। मत्री महोदय ने चौथा कारण यह बताया है कि ध्रकाल ग्रौर बाढ़ के कारण जो ग्राविक संकट वगैरह ग्राने हैं, उन से विलम्ब हुग्रा है। मैं यह माबित करना चाहता हूं कि उन का एक एक बक्तव्य गलत है।

जहा तक पैसा बचाने की बात है, मैं यह जानना चाहता हू कि क्या बजह है कि जब चिहार विधान समा का चुनाव मार्च मे होने जा रहा था, तब दरप्रया का लोक समा का चुनाव सिर्फ डेढ़ महीने पहले कराया गया । क्या उस समय बिरोधी बलो के द्वारा यह सुझाव नहीं विया गया था कि पैसा बचाने के लिए दोनो चुनाव एक-साथ कराये जायें ? - सेकिव चूकि प्रवान मंत्री के एक लाड़ के झादमी को चिताना था, इसलिए इज्रैकान क्रमिल्नर पर बबाव डाल-कर, दर्ष्मगा कर होक सणा [श्री मधु लिमये]

का चुनाव पहले कराया गया, जब कि डेढ़ महीने में विधान सभा का चुनाव भी होने वाला था।

इन्दौर सीट से श्रो प्रकाश चन्द्र सेठी जीते थे। उन को यहां से मध्य प्रदेश निर्यात किया गया, क्योंकि पूरे मध्य प्रदेश में इन्हें कोई योग्य व्यक्ति नहीं मिला, जो मुख्य मंत्री बन सकता । नतीजा यह हुझा कि इन्दौर की सीट खाली करवानी पड़ी ग्रौर उसके साथ साथ महू में भी चुनाव कराना जरुरी हो गया। विरोधी दलों ने यह सुझाव दिया था कि इन्दौर का लोक सभा का चुनाव भौर मह का विधान सभा का खुनाब दोनों एक-साथ किये जायें। लेकिन यह सुझाव नही माना गया। नतीजा यह है कि झभी तक विद्यान सभा का चुनाव नही हो पाया है, इससे बड़ा विलम्ब हो गया है, अब कि लोक सभा का चुनाव हो गया है। इस से यह सादित हो जाता है कि यह दलील कितनी झूठी है कि पैमा बबाने के लिए कोई चुनाव टाला गया ।

जहा तक झाथिक सकट का सवाल है. यह कहा गया है कि चूकि महाराष्ट्र में झकाल की परिस्थिति है, इनलिए रामटेक और बम्बई सैन्ट्राल नार्थ (शिवाजी पार्क) के चुनाव नही हो सकने । इन के झनिरिक्न श्री झानन्दराव चव्हाण की सीट भी खाली हो गई है। विगन मार्च में जब वम्बई म्यूनिमिपैलिटी के चुनाव हुए, तो विराधी दलो डारा यह दलील दी गई थी कि चूकि महाराष्ट्र म झकाल का संकट है झौर बम्बई में भी सब लोग चन्दा वगैरह इकट्टा करन धार रिलोफ के काम म लगे हुए हैं. इमलिए महापालिका का चुनाव कुछ ममय के लिए नवम्बर तक के लिए---टाला जाये ।

उस ममय कहा गया ----चूर्क विरोधियो का हारने का खतरा है इसलिये झकाल को आड़ में छिपकर ये लाग म्युनिसिर्यलिटो के चुनाव को टालना चाहते हैं। उस समय इन्दिरा जी के बहा के जो विशेष प्रांतनिधि थे----प्री रजनी पटेल-----उन को घमन्ड था की संकर दलला सिंह (पतरा) : व्याइस्ट झाई झाई र । माननीय वस्ता को देयर को एड्रेंस कर के बोलना पाहिये, हम लोगों को नहीं.... (ब्यवचाव).....

थी मथु लिमयें: मैं चेयर को ही एड्रैस कर रहा हूं। वे लोग मुझे कानून सिखाना चाहने हैं।

ग्राप्यका महीवयाः वह चेयर को ही एड्रैस कर रहे हैं।

भी सबु लिम ये : मध्यक्ष महोदय, श्वी रजनी पटेल को यह ममण्ड था कि हम को मुनिसिर्पलिटां में भी दो-तिहाई बहुमन मिन आयेगा। इसलिये विराधियों की बात को न मानने हुए चुनाव कराये गये। जब बम्बई में महापालिका का चुनाव जोरोंपर हो रहा या भीर प्रकाल बीच में नहीं ग्राया, तो लोक मभा का चुनाव टालने का क्या कारण था? उसी समय या मार्च के ग्रन्न में या ग्रप्रैल के प्रारम्भ मे क्यों लोकमभा का चुनाव नहीं हो मकना था? फरबरी महीने में भण्डारे माहत को सीट खाली पडी हुई थी।

मैं ग्राज ही इलैक्शन कमिश्नर में मिन कर ग्राया हू मौर सारी जानकारी लेकर ग्राया ह। चुनाव के बारे में उन्होंने बतलाया कि ऐसा कार्ड नियम नही है। पियुपिल्ब रिप्रेकेन्टेंशन एक्ट की धारा 149 भौर 150 के नेहन वाई-इनेक्शन्ज होन है. लेकिन ऐसा कोई नियम नही है कि भवधि निर्धारित हो। इनने सास हो गये, लेकिन इसका कोई नियम नही बनाया गया । ननीजा क्या होना है, सर कार का दबाव इलैक्शन कमीशन पर पड़ा। है भौर उनकी मारफन चुनाव को टालने का प्रयत्न किया जाता है।

मध्यक्ष मह। वय, सविधान ने यह चाहा था कि इलेक्शन कमी मन एक इण्डोपेन्डेन्ड प्रवारिटी हो, इसीलिए संविधान मे ऐसा जाव-धान है, कि जिस तरह सुप्रीम कोटं

237 Delay in holding SRAVANA 15, 1895 (SAKA) bye-elections to 238

के अबैध को निकाल सकते हैं, उसी तरह से ही इलैक्शन कसिश्नर निकाला जा सकता है, यह सचन सिर्फ अपने प्रस्ताव से नही निकाल सकता है। इसीलिए अनुचित ढग मे इलैक्शन कमि-श्नर पर दवाव डाला जा रहा है। इस-लिए आधिक सकट का कारण भी बिल्कुल बेबुनियाद है, जिसे मैंने यहा सिद्ध किया है।

एक कारण इन्होने वतलाया कि मचिया, इलैक्टारल रोल, मनदाता है---इमलिए रिवाईज करने पडने चार-छ महाने तग जान है। ने कन इन्दौर मे नो लोक-मभा का चुनाव ढाई महीने मे हो गया, इष्णगिरी तामिलनाडु में 50 दिन के ग्रन्दर हग्रा ग्रमतसर में 45 दिन में हग्रा, राजनोट का चुनाव 45 दिन मे हुग्रा ता 45 दिन म भा चुनाव हो सकते है, 50 दिन में भी हो सकते हैं फिर क्या बजह है कि बहुत सारे चुनाव 10-12 महीने में ग्रीर कुछ तो 17 महीने में भी नहीं हुए ŧ,

एक कारण यह भी दिया गया है--जैसे उत्तर प्रदेश के लिए कहा गया कि वटा पर राष्ट्रपति का शामन है। लेकिन राष्ट्रपति का शासन कब हुआर, अभी हाल मे हुआ है, पिछले दो मालो से उत्तर प्रदेश मे चुनावो को क्या टाला जा रहा है क्योर्कि प्रधान मन्द्रीजी का डर हे कि उत्तर प्रदेश म वे हार जायेगी।

000 (SARA) 000-238 L S. & Assembly Seats (CA.) डिडिंगुल मे तो विरोधियों ने एक विकम कर दिया, केवल दो प्रतिशत मत सला कांग्रेम को मिले।

वी शकर वयाल सिंह मध्यक्ष महोदय, जो चुनाव हो चुके हैं, उनकी चर्चा क्यो हो रही है। जो चुनाव ग्रमी बाकी हैं, उनके बारे में इस समय चर्चा हो रही है (ध्यवधान) जो चुनाव ग्रभी होने को हैं, उसकी चर्चा हा सकनी है, ये बाका की बानें क्यो कर रहे हैं?

MR SPEAKER No points of order during Call Attention Motion.

श्वे मचु लिमये प्रध्यक्ष महोदय इन्होने ग्रानं जवाव मे मौसम को तान को है। वाका का चनाव ग्राप्रैम मे हुग्रा था। यह सीट ग्रक्तूबर महीने मे खाली हुई थी---ग्रौर राजमहल की मोट ग्रगम्न मे खानी हुई थी----दोनो चुनाव पन्द्रह ग्रप्रल को विये गये, जबकि भयकर लू उन दिनो मे चल रही यी। क्या ये चुनाव मार्च फरवरी मे नही हो मकने थे (ज्यवधान)

13 05 hrs

[SHRI SEZHIYAN in the Chair]

भगर लू होती, ना इतने भारी बहुमत मे जीनना कि डिडिगुल की पुनरावृत्ति हो जाती (व्यवभान)

मभापति महोदय, ये लोग बारबार टोक रहे है, मेरा समय ले रहे है, या तो इन्हें व्यवस्था का मवाल उठाने का मौका दोजिए या मुझे बोलने दिया जाय।

MR CHAIRMAN No point of order should be raised now

श्री मखु सिमये मभापति महोदय मैं यह कह रहा था- इनको मौनम जाती दोल बेबुनियाद थी, इकानमी, पैसा बचाने की दसीस बेबुनियाद थी, इसी तरह इलैक्टोरल रोस रिवाइज करने मे 4-6 महोने लगते

ां चिरी मृत्यू लिमचे]

घव मैं राष्ट्राति शापन की चर्चा करना चाहता हू----राष्ट्रपति शासन के चलते यह चुनाव नही हुआ----यह दलील दो गई है। उत्तर प्रदेश में 1972 मे उर-चु 'व डयू था, उन समय राष्ट्रपति शासन की चर्चा भी नही थो। ग्रान्ध्र प्रदेश के बारे मे इन्होंने कहा है कि राष्ट्रपति शासन हटाने की सूचना जब सिसेनी तब चुनाव करेंगे, वहां पर विधान-सभा निलम्बित की गई है, बरखास्त नहीं की गई है, राष्ट्रपति शासन रहे या न रह, जब तक विधान सभा जोवित है, धान्ध्र प्रदेश मे भी चुनाव हो सकता है। इसलिए मैं मन्ती महोदय से कहना चाहूगा कि ये जो ग्रस्मतिया है, सलत-बयानी इनके बयान मे है, इनको व मुधारे।

भ्रन्तमें मै धारा 149 मौर 150 के बारे मे कहन्ता चाहता हू। धारा 150 मसम्बली के बारे मे है मौर 149 लोकसभा के बारे मे है। इसमे कहा गया है ----

When the scat of a Member elected to the House of the People becomes vacant or is declared vacant or his election to the House of the People is declared void the Election Commission shall subject to the provisions of sub-section (2) by a Notification in the Gazette of India call upon the Parliamentary Constituency concerned to elect a person for the purpose of filling the vacancy so caused before such date as may be specified in the Notification

ेया तो काणून में ही अपियर्तन के रे आ। सदन की जो एन्टर है कि इसके शारे में ज्यानाने ेरंग से काम त' बले, इसलिए कोई आह टवाह - उ वी आय----साधारण तौरापर तरेन गमहीने मे णुनाव हों, यदि विषोष भन्दिस्विति जो तो 'হজঁৰঘন কৰীঘান নাতিক্ৰিয়ান লিকাল. कारण बतलाये । विदोधी दलों को कौका मिलना चाहिए कि वे म्रेपने विचार रख सके बह कह स 🖥 कि यह कारण गलत है, हमारी बात सुनिये। इस तरह का इन्तजाम जब तक नही होगा, तब तक यह विचित्र चीज कि 17 महीने तक चनाव नही होते हैं, कभी कभी 45 दिनों में चुनाव हो जाते हैं----समाप्त नहीं होगी। 40-45 दिन में इलैक्शन होने का मतलब है कि हमारा इलैक्शन वमीझन बहुत ही काय-क्षम है, इसलिए भगर सरकार दबाव न डाले तो चुनाव जल्दी हो सकने है। मेरी राय है कि 50 दिनों में होने चाहिए, लेकिन भाधिक से भाधिक तीन महीने की सीमा ৰাঘিए।

भी नीतिराज सिंह भौधरी सभापति महोदय, तीन प्रथन उठाए गये है----पहला यह कहा गया है कि इवानमी के कारण भुनाव नही कराये गये, लोकन इमके बारे मे कुछ उदाहरण दिए गये । इकाममी की बात मेरे उत्तर मे केवल कोबम्बटूर के चुनाव के बारे मे है, तामिलनाड सरकार ने हमें ऐसा लिखा ध्रा, उसके बारे मे ही ऐसा बतलाया गया है, बाकियो के लिए ऐसा कोई उल्लेख नही है।

मापने बिहार के दरभगा चुनाव का जिक किया। दरमगा की सीट 9-8-1971 को खाली हुई यी मौर 2-2-1972 को चुनाब हुमा। इन्दौर की सीट 22-3-1972 को खाली हुई थी मौर 5-6-1973 को चुनाब हुमा।

यह कहा गया कि इन्दीर का जब चुनाव - हुमर तो साथ में सहू का चुनाव क्यों नहीं - किया गया? सह के विधान समा-चुनाव 241 Delay in Molding SRAVANA 15, 1695 (SAKA) Dive-electrons to 222 L S & Assembly Seats (CA)

² को बेर्बित कुर्तीव यांचिका पेंडिंग थीं देससिए बहा खुनाव नहीं * हुछा । जीर इन्दोर के 'बार्ट के कुछ मही या इसीसिए 'ब्रिगीव ही गया।

र्बीम्ब 'संग्टूल' के बारे में' केंहा गया ता उसकी परिस्थिति यह थी कि वहां पर श्री प्रडारे के इस्तीफा देने के बाद जा जनह खाली हुई वहां 'पर 4-9-1972 'का उसके बाद

Before the revision of electoral roll was commenced, the last results were due for final publication when the report was received from the Chief Electoral Officer stating that there are drought conditions and the officers are busy in managing the drought Therefore, it would not be possible to hold the election

When this suggestion was made, a reference was made to Section 149 that a time-limit should be fixed for the election during which bye-elections must be held For this purpose, I would suggest to the Member to move an amendment to this particular setion if he desires

SHRI JYOTIRMOY BOSU 'Diamond Harbour) Sir 1 rise on a point of order

MR CHAIRMAN There is no point of order

श्वी भधु सिमये मैंने यह कहा था वाई-इनैक्शन के बारे में क्या कोई नियम बनेंये या कानून में परिवर्तन होगा ? और सदन की जो भावना है कि जल्दी से जल्दी चुनाव कराया जाय वह उनके पास पहुच जायगी। तो कानन के बारे में बतेला दें।

भी नौतिराज सिंह बोधरी मैंने प्रापसे कहा कि म्राप मओघन मब कर दीजिए।

The Representation of the Peoples Act amendments are before the Joint Committee They were considered But, there nothing was said about making Imendments to Section '149 L S & Assembly Seats (CA) SHRI 1 JYOTIRMOY "BOS_ Sir, I

rise on a point of order

MR CHAIRMAN No comments from any other member You will please sit down You cannot comment on the Minister's reply It is for the hon. Member whose name is here, who can only raise a point You please sit down Mr Mishra, please be brief

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R (FORHALE) If I may be permitted let me tell you that my colleague has dealt with this question which was raised by the hon Member specifically whether at the end the Government would be willing to sponsor an amend ment fixing a time-limit during which the bye-election should be held Only for the purpose of my colleague T say that this question had been examined by the Joint Committee It has submitted its report That does not mean that we cannot consider it I am not making any sugestion (Interruptions) If you want an answer let me answer it The Joint Committee has made recommendations Its report is there It is likely to come be fore the House in the current session It is very difficult to fix a time-limit since we have to take into account many other things We cannot anticipate in which period and in which regions there would be drought or there would be water or power shortage or there would be floods etc Therefore if the conditions are beyond the control of the Government the Election Commission has to take 115 own decision whether the election may be held or not and whether time-limit may be fixed or not

SHRI SHYAMNANDAN MISHRA (Begusarai) If you go into the relevant details about the elections held not held, you will find that a very painful picture is emerging. It is a distressing story and it is definitely censorious of the Election Commission

At this moment, probably 3 per cent of the population of Indus stands unrepresented We want to know whe-

[Shri Shyamnandan Mishra]

ther we have an Election Commission in this country or if there is any need or justification for this type of Election Commission. We wonder also whether the Eelection Commission is an instrument to weaken democracy or to strengthen democracy and whether we have an Election Commission of India or an Election Commission of the ruling party. I am constrained to make these remarks, because I find that the Election Commission has fallen short of the standards which we had expected of it. More will in future if the manner in which it has been behaving all the time.

There has been an unusual accumulation of these bye-elections. As I said earlier, about 3 per cent of the population of India is unrepresented. But the strange thing is that even in the areas where there had been no floods, drought or famine, elections have not been held. For what reasons, elections had not one may ask been held in certain areas of UP or in certain areas of Madhya Pradesh? The explanations that have been given are not convincing. Again, why had they not been held in certain areas of Bihar also?

The Election Commission did not hesitate to hold the bye-election to the Lok Sabha on the death anniversary of Mahatma Gandhi, that is, 30th January, in the Darbhanga constituency, in spite of vehement protests from all the Opposition parties and when the elections to the Assembly were also in the offing. The hon, Minister has not given us any convincing reply why this election was not delayed till the mid-term elections to the Assembly were held.

At that time, Mr. Sen Verma, the Chief Election Commissioner, turned down all the protests that had been lodged by us. May I say with all sense of responsibility that Mr. Sen Verma held this bye-election in spite of the suggestion made by the Chief that Electoral Officer of the State,

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is, the election office of Bihar? So. it is no wonder that Mr. Sen Verma now finds himself as a member of the Law Commission. We are definitely against any member of the Eelection Commission, including the Chief Election Commissioner, looking forward to some patronage at the hands of the ruling party. That is bound to corrupt the very fount of election.

Here are some of the very painful aspects of the bye-elections which have not been held in the usual manner in which they ought to have been held.

In respect of the Lok Sabha, there had been unusual interests in holding elections to the seats in which important persons had been interested; that is, where Shri C. Subramaniam and Shri I., N. Mishra had been interested, the Election Commission acted with great alacrity and elections were held in record time. Similarly, in the seats which had been vacated by important persons, the elections were held in record time. It is not explicable why seats like Bombay Central are remaining vacant. the hon. Minister says that the officers were not available for conducting the elections. But it had been rightly pointed out that those very officers were available for the municipal corporation elections and yet it is said that they were not available for the Bombay Central elections, Eight months have passed, and the election is still In UP, Bijnor has been lying due vacant since 26th September, 1972. that is for nearly a year

It has been pointed out that in many of these areas, the electoral rolls require to be revised. I ask the hon. Minister to tell us whether in all the cases in which the elections were held. the electoral rolls were revised, whether that was done in Dindigul, in Banka and other places. One uniform rule must apply to every case. The Chief Election Commissioner cannot be allowed to get away with this kind of plea in regard to revision of electoral rolls. For this Election Commission, there would always be some plea because this is a subservient Election Commission.

In Madhya Pradesh the seat vacated by the late Shrimati Minimata, Jhanjgir is lying vacant.

These are conspicuous instances of inordinate delay in holding bye-elections to the Lok Sabha.

But a more distressing picture comes when we come to the Rajya Sabha. In respect of Rajya Sabha, I must say that ordinarily elections have been held in good time, without any loss of time, because it all depend upon the convening of the Assemblies and only to that extent there was delay.

MR. CHAIRMAN: The question relates to bye-elections to the Lok Sabha and the Assemblies.

SHRI SHYAMNANDAN MISHRA: My motion was differently worded: I have written to the Speaker on Saturday. Therefore, I am referring to it.

I have said that normally elections have been held in good time so far as the Rajya Sabha is concerned but the picture is bedevilled by not holding election to the seat which fell vacant as a result of the death of Shri V. R. Mohan in January. This seat remains unfilled till now. You will recall that the notification for the election to this seat had already been issued. Who is going to answer to this House on this? The notification was issued on 12th April. It said that nominations would be filed by the 28th April and the election would be held on 11th May. Mysteriously, the election was cancelled. The Assembly has not twice probably-that is my recollection; but at least once it has already met after the death of Shri V. R. Mohan. But the election has not been held to this seat. What is the explanation for this? Can any plea hold water in this case?

May I remind this House that other bye-elections which had become necessary after the death of Shri V. R. Mohan, have been held? That is, in the case of Chaudhury Mohammed who died a month later. The election was held with great promptness in Bihar. Chaudhury Mohammed died probably in the month of February and the election to his seat was held.

13.23 hrs.

[MR. SPEAKER in the Chair]

In the case of Chaudhury Mohammed the election was held with such promptness but in the case of the seat vacated by Shri V. R. Mohan the election has not been held till now. It is because of the slackness of the Election Commission that this seat remains unfilled because of the imposition of President's rule for an indefinite period in the State.

Coming to the Legislative Assemblies and Legislative Councils we find that UP again tops the list. It has got an unbeaten record. Let me first get out of the way the bye-elections to the Legislative Council. In UP 13 seats remain unfilled, which were to be filled in the biennial elections in 1972. These seats were to be filled by the local authorities in UP. So since 1972, elections to the Legislative Council have not been held in 13 seats and there is no explanation for this Even when you ask the Election Commission, they withhold this information. They would not give you this information. Is that the way of functioning with objectivity? Therefore, this is a serious matter with which the House has to grapple.

Hon, members have pointed out to the delay to the extent of only one year. May I tell you that the Rajkot Election was held after a period of 2 years and 28 days. On this basis the come Election Commission can also forward with a plea that the election cannot be held till the next election! 2 years and 28 days. In the case of Nagina the election was held after 1 year and 24 days. In half a dozen other constituencies Mankapur, Pithoragarh and so on they were held after 11-1/2 months; in these two cases, the elections had been held only after 8 or 9 months. In the same U.P., Sareni [Shri Shyamnandan Mishra]

Parliamentary Constituency. The rea- gestion, I should say that there is a son is obvious to everybody, because skeletion of their cupboard. that was of some concern and interest to the Prime Minister of India in whose parliamentary constituency Sareni assembly constituency lies,

In U.P. before the imposition or the President's rule Amroha and Charda constituencies were vacant for more than a year. Now comes President's rule which would indefinitely keep the elections in abeyance. Who is responsible for this? Does this House not require a satisfactory explanation in this respect? If byeelections are not held and people go unrepresented, should not this House take this matter up for a serious discussion? Why in the case of V. R. Mohan, as I told the House, election was not held?

We want a probe into the functioning of the Election Commission. I would not use any hard words now. We should like a probe to be instifunctioning of the tuted into the Election Commission which had been responsible for the inordinate delay in this matter. It is the Election Commission which is charged with the responsibility of conducting and organising elections. Would the Government agree?

SHRI H. R. GOKHALE: Certainly not.

SHRI SHYAMNANDAN MISHRA: Because it is a subservient Election Commission.

SHRI H. R. GOKHALE: I repudiate any allegation against the Election Commission.

SHRI SHYAMNANDAN MISHRA. Why not? This House is responsible to the country. We have been paying for the salaries of the members of the Election Commission. It should function in a way that democracy is

strengthened and not weakened. If, seat was filled in a record time two, the hon. Minister says that the Gomonths because it was in Rae Bareili vernment is not agreeable to this sug-

> AN HON. MEMBER: Election Commission is an independent body.

SHRI SHYAMNANDAN MISHRA: Independence does not mean irresponsibility. We shall come out under the necessary provisions of the Constitution and demand the ouster of the Chief Election Commissioner; that is within the authority and competence of this House. We know that many times titles are conferred with the appointments to the Election Commission. Is that the way to go about this? We should like a satisfactory and convincing reply for all the points that we have raised.

SHRI NITIRAJ SINGH CHAU-DHARY: It has been said that some elections were held and others not held. Law requires that the voters list should be revised annually, either intensively or summarily. We hold the view that when bye-elections are due, elections should be held at an early date, where no revision is necessary, but when the entire revision is to take place, time elapses and hence the difference why some elections were held early and some late.

SHRI SHYAMNANDAN MISHRA: In all these cases, was a total revision involved?

SHRI NITIRAJ SINGH CHAU-I shall come to that. DHARY: My friend referred to the Rajya Sabha elections. He alleged that to fill the Rajya Sabha seat which became vacant consequent on the demise of V. R. Mohan, a notification was issued and elections were not held He is absolutely wrong, when he says that a notification was issued. No notification was issued. A programme was drawn up and sent by the Election Commission.

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AUGUST'6, 1999 by e-elections to L. S. & 250 & Assembly Seats (C.A)

The Chief Electoral Officer of U.P. contacted the Opposition parties in U.P. The programme was not only with respect to Raiya Sabha seat but with respect to Council seats also.

There the Jan Sangh party leader, Shri Madhav Prasad Tripathi sent a letter saying

"कोर दल की वार्थिक प्रस्तीय प्रतिनिधि सभा का ग्रीविवेशन दिनांवा 11, 12 झार 13 मई सन् 73 को झयोध्या में होना निश्चित हम्बा है।"

He desired that these elections should be postponed. Therefore, on the request of an opposition party, which is the main party there, that election was postponed.

It has been said that 13 seats of the UP Legislative Council are lying vacant They are with respect to local bodies and all the local bcdres in UP have not yet been constituted As soon as they are constituted and start functioning these elections will be held

A reference was made to the election in Krishnagiri parliamentary constituency and it was said that it was held within 50 days. Yes, it could be held because the electoral rolls had been completely revised before the seat fell vacant

A reference was made to MP and Bihar In MP one Lok Sabha seat and 4 Vidhan Sabha seats have to be filled The Lok Sabha seat is Janjgir and the Vidhan Sabha seats are Mhow Jarhagaon Konta and Lakhanpur. The Lakhanpur seat fell vacant on 18-4-73 Programme for the revision of electoral roll for this constituen-(y has been drawn up and it is going on

The vacancy in Konta Assembly constituency occurred on 22nd December, 1972 by reason of the election of the returned candidate being declared void by the High Court The Commission received intimation from the Supreme Court on 27th April, 1973 that no election appeal had been filed before that court. The Chief Electoral Officer was thereupon directed to take up the revision of the electoral rolls The CEO reported on 11th May, 1973 that this constituency is in a far-flung area in Bastar district routes to which will open only after the on set of winter The revision of the electoral rolls could therefore start only in September 1973 and be finally published on 30th December, 1973

Jarhagaon, the About vacancy occurred on 10th June, 1972 The electoral rolls were revised and finally published on 20th January, 1973 But it was thereafter reported by the State Government that the elections could not be held because scarcity conditions were prevailing there and the entire administrative staff were fully occupied with the scarcity work, So, the Election Commission was requested to postpone the bye-election

A reference was made to Bihar In Bihar there is the Khunti parliamentary constituency and Madhubanı Legislative Assembly consti-The vacancy tuency vacant in Khunti occurred on 26th April, 1973 The revision of the electoral rolls could not be taken up immediately on account of the drought conditions in the State The electoral rolls will be published in draft on 1st September, 1973 and finally published on 31st October, 1973 In Madhubani, the vacancy occurred on 21st April, 1973 Programme for revision of the electoral rolls is the same as for Khunti parliamentary constituency

It was said that the Election Commission is subservient and Chief Electoral Officers seek favours etc

SHRI SHYAMNANDAN MISHRA They should not be given any job after retirement

SHRI NITIRAJ SINGH CHAU-DHARY: Where is the harm if a person like Mr K. V. K. Sundaram who was Law Secretary and then Chief Election Commissioner becomes a member of the Law Commission?

SHRI SHYAMNANDAN MISHRA: Why is it that in the case of Sareni bye-election was held in the record time of 2 months in UP while in other cases, the delay was more than a year?

SHRI NITIRAJ SINGH CHAU-DHARY: I have already replied that it was done wherever the rolls were ready.

SHRI SHYAMNANDAN MISHRA: The UP election office had circulated a notification on the 12th of April that nominations would be received on the 28th of April and the election would be held on the 11th of May. Does the hon, Minister say that it was only in the nature of a suggestion and it was not a notification circulated?

SHRI NITIRAJ SINGH CHAU-DHARY: It was not a notification; it was a suggestion by the Election Commissioner to the Chief Electoral Officer, then he circulated it and objections came.

SHRI SHYAMNANDAN MISHRA: It was not a suggestion; that is completely wrong.

PROF. MADHU DANDAVATE (Rajapur): Mr. Speaker, the enture approach towards bye-elections and the statement made by the hon. Minister seem to demonstrate the attitude of the Government which can best be described as running with the hare and hunting with the hound. I would like to make a specific reference to what happened immediately after the Pakistani war as that parallel will actually reveal how the mind of the Government and the Election Commission works. After the close of the war with Pakistan. there was a meeting between the Prime Minister and the leaders of all political parties, barring the CPI; that, of course, is not an opposition party; it is a part and parcel of the establishment.... (Interruptions)

Assembly Seats (C.A.) I did not know that your attitude is changing. I welcome that change.

After the war with Pakistan, the leaders of the opposition parties met the Prime Minister and suggested that though we have won the war and Bangladesh has been liberated. number of problems have been created like the rehabilitation of the refugees and development of the border areas which have been destroyed and, therefore, in view of all these problems you should not rush through the elections. Since politically it was advantageous to hold the elections. therefore, setting aside all considerations which were genuine considerations, elections were timed in such a manner that they could capitalise on the political situation that has been created by India's victory in the war and the emergence of free Bangladesh. Permit me to say that whenever a similar situation exists, they take advantage of it and whenever the situation is unfavourable they try to postpone the elections.

Here in the statement the hon. Minister refers to the bye-elections to the seven vacancies in the Legislative Assembly of Andhra Pradesn, which is under suspension under article 356 of the Canstitution. As this State is under President's Rule, it is stated that these casual vacancies will be filled by holding bye-elections when there is an indication that President's Rule in the State is about to be lifted. I do not know how they will get the indication that President's Rule is going to be lifted. But let me say that even when President's Rule operates in Andhra Pradesh, the Assembly in Andhra Pradesh has not been dissolved; it is only in a state of suspended animation. And there is absolutely no obligation under the Constitution and the electoral law that when the Assembly is in a state of suspended animation you should not hold the bye-elections at all. On the contrary, many of the parties made the constructive suggestion that if you want a modus operandi of having an opinion poll in Andhra Pradesh, here is an opportunity provided by the seven bye-elections. especially when you have been shouting from the house-tops that the people of Andhra Pradesh are in favour of an integrated Andhra Pradesh. Let us not go into the merits of the case. let us ascertain the wishes of the people and here was an opportunity provided to the Government to organise and hold the seven bye-election's and get verdict of the people which would have helped you in solving the problem. Of course, you are capable of side-tracking even the people's verdict but at least people would have been convinced of what the public opinion in Andhra Pradesh is. But you are not prepared to face the reality of the situation.

There was a reference to pending bye-elections to the Lok Sabha Bombay and in Ramtek. I come from the city of Bombay. I want to tell you with full sense of responsibility that when the Bombay Corporation election was held, because there was famine in parts of Maharashtra. We appealed to the Government that a large number of people from the famine-stricken areas were coming to Bombay-we had organised and participated, not having any party considerations, in all-Party relief committees on relief and rehabilitation measures---and, therefore, we suggested that the Corporation election should be postponed. But heir assessment was that it was a time when the Indira wave was still continuing. Because they were weak in physics, they did not know that the wave had a crest and a trough, that the crest was already over and they were at the bottom of the trough. They did not anticipate that. They were at the lowest trough but they felt that they were a the highest crest. So, they rushed with the elections. After the elections were over, the internal discussions inside the Congress clearly revealed-they have

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> been published in the press-that many Congressmen had :old them that they were wrong in timing the Bombay Corporation election.

" It is my contention that they have been postponing the elections to Lok Sabha and State Assemblies because of the growing political climate against the ruling party: the rise in prices; the dwindling living standard of the people; the militant workers' demand for bonus and the implementation of some of the good recommendations of the Pay Commission and rejection of bad recommendations of the Pay Commission. As a result of the hostile atmosphere to the ruling party, they want to postpone the elections.

As far as the famine situation. is concerned, let me say that under those difficult conditions, they held the Bombay Corporation election. But now they have realised that they are heavily lost in Bombay Corporation election; they are heavily lost in the Banka constituency election, they lost Banka seat. Mr. Madhu Limaye did not merely win that seat but he trounced them and they lost their deposit. Our friends in Andhra and our friends in Tamil Nadu gave a crushing defeat to the Congress party. In Dindigul also, they lost their deposit. Because they feel that the wave is against them, they are trying to oppose the holding of the elections.

The hon. Minister has stated in his statement that they have taken note of seasonal fluctuations, that they have taken note of scarcity conditions and that they have taken note of a fact that in some places of Maharashtra, the power crisis has taken place. I do not know whether they are referring to the political power crisis or they are referring to the power crisis because of generation of electricity and its failure. Such power crisis has existed in a number of places and even there bye-elections have been held. I must say these are frivilous excuses that they are putting forward.

1296 L. S.-9.

MR. SPEAKER: The hon. Member may try to conclude now.

PROF. MADHU DANDAVATE: I am making pointed questions. I am not going beyond the scope of the Calling Attention notice.

MR. SPEAKER: We are going very much behind the schedule. So much business is already pending. We have taken a lot of time on other matters.

PROF. MADHU DANDAVATE: Only 2-3 minutes more.

I want to point out to the hon. Minister that sometime back on the floor of the House he had made a reference to Mahua and Ujjain elections. Mr. Sethi had got elected from both these constituencies. Once it was said on the floor of the House that because an election petition was pending there, these difficulties had arisen. Though the election petition is pending, as far as Mahua constituency is concerned, Mr. Sethi has resigned from that constituency. So, that question does not arise at all.

Wrong types of arguments have been put forward. Ultimately, my single pin-pointed question to the party or the Minister is: ruling would he try to give up this approach of political expediency? In United Kingdom, even when the situation is adverse to them, they take advantage of the bye-election. Even the ruling party goes out of the way to tell the people, "Even though there are difficult economic conditions as stated by the Opposition parties, the conditions are not favourable to us, even then, according to the democratic norms, we will not postpone the clections. We will try to utilise bye-elections to find out which way the trend of the mind of the electorate works." Therefore, I feel that you should adopt such a democratic path, and flimsy excuses like revision of rolls should not be given. Now I will repeat the question of Mr. Madhu

Bye-election to L. S. & 256 Assembly Seats (C.A.)

Limaye which has remained unauswered. There are a number of elections, to which he made a reference, where even when revision of rolls had not taken place, you rushed with the elections. So, the question is, why in certain cases elections were held and in respect of certain others you are giving the flimsy excuse of revision of rolls.

I hope, to all the points that I have made, the hon. Minister will give proper replies.

SHRI NITIRAJ SINGH CHAU-DHARY: Before I reply to the questions, I repudiate the suggestion and charges my hon. friend has made against the Government.

He referred to Andhra Pradesh elections. In Andhra Pradesh, the vacancy in Jaggayapet occurred an 28th August 1972; in Luxethipet, it occurred on 3rd September 1972; in Chittoor it occurred on 13th October 1972; in Vuyyum it occurred on 25th 1972; December in Kalahasti it occurred on 13th January 1973; in Rajampet it occurred on 11th April 1973; and in Gootv it occurred on 20th April 1973. Revision of electoral rolls was commenced-this is obligatory; this has to be done under the law-but on account of NGOs strike in Andhra Pradesh, that had to be suspended. The revision is being revived now.

It was said, when the Assembly is only suspended, why elections are not held. If elections are held and somebody is elected, then what will happen to him? He cannot be sworn in and he cannot become an MLA. Then what is the fun in having the elections? (Interruptions).

MR. SPEAKER: He can become an MLA, but there is no House to sit for him. You can say like that. 357 Delay in holding SRAVANA 15, 1895 (SAKA) bye-elections to

SHRI NITIRAJ SINGH CHAU-DHARY: Sir, while referring to Madhya Pradesh, the hon. Member mentioned the name of the constituency as Mahuwa. The correct name of the constituency is Mhow and not Mahuwa. Mahuwa is a flower which is used for distilling wine....

PROF. MADHU DANDAVATE: I am sorry for the error. Because of my love for aesthetics, I have committed that beautiful error.

SHRI NITIRAJ SINGH CHAU-DHARY: Probably you have love for the thing produced from Mahuwa.

The Mhow election could not be held because of an election petition which was pending. In an election petition if the petitioner claims that somebody who has been elected should be unseated and another person should be declared elected, then election cannot be held. So unless the prayer in the election petition is known, the Election Commission cannot go ahead. The Election Commission get a copy of the election petition from the High Court of Madhya Pradesh at Jabalpur on 18th July 1972, by which date the Indore elections had been completed. Thereafter, the Madhya Pradesh Government, as I said earlier, sent a communication that the State was affected by drought and, therefore, everybody was busy and they could not arrange for elections. Therefore, the Election Commission could not hold the elections.

Referring to the power-cut in Tamil Nadu, the hon. Member asked whether it was political power or the power generated for lighting and other purpose. I will only refer him to the letter of Tamil Nadu Government and would request him to interpret it as best as he can:

"In regard to the programme of of dates for the various stages of by-election to be held from 105 **by (SAKA) bye-elections to** 258 **L. S. & Assembly Seats (C.A.)** Coimbatore West Assembly constituency to fill the vacancy caused by the death of Tiru P. Gopal, the Government feel that some changes would be called for, for the following reasons:

"On account of the severe power cut which has been imposed from February of this year, a very large number of factory establishments and industrial units have had to close down or lay off their workers. The prospects of the situation improving during the next two months are not very hopeful. Last week the weather indications were that we might have an early monsoon, but the reports received in the last two or three days indicate that the monsoon has moved off the coast and has become weak. For it to set in again may take several weeks. Hence, our fear is that we would not be able to restore normalcy till about August."

PROF. MADHU DANDAVATE: Т want only one clarification from the hon. Minister if you permit. The question is: are you prepared to amend the law suitably so that a definite limit can be prescribed? To that question you have given an inadequate answer. You said that there are so many factors like floods and others. But we always say that we want the prescription of a definite limit. We also want that exceptions should be there provided proper reasoning is offered, but, as far as the general case is concerned, the prescription of a definite limit should be there. With this understanding are you prepared to amend the law suitably?

SHRI H. R. GOKHALE: I have answered it.

SHRI SHYAMNANDAN MISHRA: We have not got an answer in spite of our repeated requests. Why the Parliamentary bye-election in Darbhanga be not clubbed with the Assembly Elections?

259 Re. Current Strike Situation

SHEI VIKRAM MAHAJAN (Kangra): It has been answered.

SHRI H R. GOKHALA: When you were not here, I have answered this precise question.

SHRI SHYAMNANDAN MISHRA: What is the answer to our question as to why the bye-election to Darbhanga parliamentary seat be not clubbed with the Assembly byeelections which are in the offling only 1 1/2 months later? Why has he not come forward with a straight reply?

MR SPEAKER He has already answered it

SHRI SHYAMNANDAN MISHRA He has not replied to that question You know that in the House of Commons the Speaker is consulted with regard to the bye-elections Therefore we are perfectly in order in laying a great deal of stress on it

SHRI NITIRAJ SINGH CHAU-DHARY The voters list had been revised with regard to Darbhanga election and therefore, it was held. The Assembly elections could not be held earlier than they became due (Interruptions)

Shri P K Deo-also not here

13.52 hrs.

RE CURRENT STRIKE SITUATION IN RAILWAY

SHRI S M BANERJEE (Kanpur) You have not admitted the adjournment motion You know yesterday we have spent about 5 hours The Minister was very good to admit something and it was announced in the All India Radio In response to that we have received certain telegrams from those leaders. . (Interruptions). MR. SPEAKER: But I can allow if you like the call attention motion.

SHRI S M. BANERJEE: Kindly hear me for a minute. I would roquest the hon. Minuster to make one question clear.

MR SPEAKER I am not allowing anything on this I will allow the call attention motion.

SHRIS M BANERJEE The discussion on call attention will come up tomorrow I am trying to help the situation

MR SPEAKER Tomorrow everything will come bafore the House

SHRI S M BANERJEE Some efforts should be made to-day The leaders of the All India Loco tunning staff who it under a threat of warrant of attest under DIR and men like Shit H V Choudhary have been arrested (Interruptions) I do not mind the call attention notice

इत्यक्ष मरोदय वहताउन दिन डिस्पाज भीफ हागया । का - इत्ये जन दने की क्या जरूरन है ।

आः एसः एमः वर्गे हातो चाहते हे कि इत्त समया का उंगी सना गत हा। उसी के जित कि के का जाने है ती प्राप्त भेजे हा राष्ट्र का कि उत्ताह है कि वे गिल्फनार का राथगा। एक गिरफन तारी का मा के पूर्वी कि साम म उन राया उत्ता कि । दिया साम

धाध्यका मने दय आप मज मज लना ।

तो एसः एमः वनमी हम पाहन है वि डााः िर्थयम् हो ।

अग्र यक्ष मही। दश्वः आा ही देखिए औं गगादेव कनवान्य । र एक घटा लग गया। ...

भी एस॰ एम॰ चनवः धाथ मेरी बात एक मिनट सून सीजिये ।

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